


NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH

PRESENT: HON'BLE SHRI RAJESWARA RAO VITTANALA – MEMBER (JUDICIAL)
HON'BLE SHRI RAVIKUMAR DURAISAMY-MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 03.10.2017 AT 10.30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	CP(IB)/192/7/HDB/2017
NAME OF THE COMPANY	Amrit Jal Ventures Private Limited
NAME OF THE PETITIONER(S)	SEW Infrastructure Limited
NAME OF THE RESPONDENT(S)	Amrit Jal Ventures Private Limited
UNDER SECTION	7 of IBC

Counsel for Petitioner(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature
Dr. P. V. Amarnadha Prasad	Counsel	9845028289	

Counsel for Respondent(s):

Name of the Counsel(s)	Designation	E-mail & Telephone No.	Signature

Heard Dr. P.V. Amarnadha Prasad, Learned Counsel for the Petitioner.

The Learned Counsel for the Petitioner has failed to furnish record of the default recorded with the information utility and filed this petition on the grounds that there is an urgency in the matter. Admittedly the cause of action arose in the year 2014.

Post the case on 10.10.2017.


Member (T)


Member (J)